

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 8th May, 2024, 10:30 A.M.TP No. 31/CTB/2019 (CP No. 643/KB/2017), IA (IB) No. 97/CB/2024, New IA
(IB) No. 123/CB/2024Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Small Industries Development Bank of India -Vs- Bajrangbali Alloys Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) CS, Mr. Saroj Kumar Sahoo

For Respondent (s)

ORDER**IA (IB) No. 97/CB/2024**

Ld. Authorized Representative CS, Saroj Kumar Sahoo appeared for the applicant. Ld. Counsel Mr. Rahul Ray appeared for the liquidator. This is an application filed by the Suspended Board of Directors for direction, directing the Income Tax Department to issue notices and have other correspondence with the liquidator, instead of Suspended Board of Directors. The notice received from the Income Tax Department is perused. It is addressed to the company not in the name of the Suspended Board of Directors. Now, the company is under liquidation, company should be represented by the liquidator alone. The Suspended Board of Directors nothing to do with the company affairs. The Ld. counsel appeared for the liquidator is also said that any notices received from the Income Tax, the liquidator will respond. At this juncture, this application is dismissed as unnecessary.

IA (IB) No. 123/CB/2024

This is an application to take 22nd Progress Report. Await Hardcopy. List the matter on 29.05.2024.

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Kaushalendra Kumar Singh
Member (Technical)

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P. Mohan Raj
Member (Judicial)